

**Office of the Station House Officer, Police Station, Janak Puri,
New Delhi.**

No. ...1513...../SHO/Janak Puri, dated...16/10/2020

To,

The Dy. Conservator of Forests
(West Forest Division)
Mandir Lane, New Delhi.

Subject:- Reg. Lodging of FIR/ Complaint under section 190 (1)(A) of the code of criminal procedure, 1973 in respect of an offence punishable u/s 24 of the Delhi Preservation Of Trees Act, 1994.

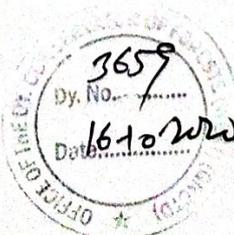
Sir,

Kindly refers to your office endst. Letter No.F.3(36) /WFD/TCOFF/ 2020-21 /3422-24, dated 14.09.2020 on the subject cited above.

In this regard, it is submitted that various complaints vide DD Nos. 36A (dated 18/01/2020), 39A (dated 19.01.2020) and 40A (dated 28.02.2020) regarding illegal cutting of trees in the park/ green belt opposite A-41-44, Chander Nagar in front of A-1/271-276, Janak Puri for construction of Nursery School, were received at PS Janak Puri from Sh. Desh Raj Sethi, President, RWA, Chander Nagar. A detail enquiry upon these complaints was conducted.

On enquiry it was found that a plot No. NS-3, A- block, Janak Puri is allotted to Sh. Vidya Sagar Taneja R/o JG-II, 763A, Vikaspuri, New Delhi by DDA for opening a Nursery School in 1995 and a site plan has also been passed from MCD in the name of Guru Vivekanand Shiksha Sansthan on 16.04.2019. DDA has already constructed a fencing of the said plot. Mr. Deshraj Sethi and other members of RWA were using the plot for unauthorized car parking after deploying a security Guard.

On the other hand, Sh. Vidya Sagar Taneja had also made complaints against Mr. Deshraj Sethi and other RWA members to get his plot vacated. On enquiry, the allegations of Mr. Deshraj Sethi were found baseless and frivolous, so an action u/s 107/150 Cr.P.C. was taken against Mr. Deshraj Sethi and Mr. Kamal Sethi vide DD No. 37A, dated 06/03/2020. During enquiry, the old chopped trunk portion of 2



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trees were found in DDA park adjacent to the said plot, in which one tree was fallen around 2-2 ½ years ago and second tree was fallen in May-June during rainy season and same were got chopped by the gardener of park, Sh. Ram Kishan to clear the passage for morning walkers.

The report given by the forest guard, Sh. Harish was beyond the facts and only based on the inquiry conducted from Mr. Deshraj Sethi. On enquiry, no role of alleged Mr. Vidya Sagar Taneja in cutting of 2 trees was found. Both trees were cut only by the gardener of park, Sh. Ram Kishan on the instructions of senior officers due to falling of them in rainy season.

On enquiry, no matter of illegal cutting of trees was found; hence no criminal offence is made out.

In view of above, the report is being forwarded for your kind intimation and consideration. Further directions, if any, is highly solicited.

SHO/PS Janak Puri

Puri
(SI Rajender Singh)
PS Janak Puri, New Delhi
dt 16-X-2020

forwarded the
above report for
further directions.

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16.X.20

DC P/Regent